

1374

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 269 of 2024)

IN THE MATTER OF:

Sanvvar

..... Applicant

Versus

State of U.P. & Ors.

..... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply/Response filed by the Respondent No.20 i.e. Hanumant Paper Mills Pvt. Ltd.	1-10
2.	Affidavit	11
3.	<u>Annexure: R20/A</u> Board Resolution dated 18.01.2025	12
4.	<u>Annexure: R20/B</u> Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016	13-30
5.	<u>Annexure: R20/C</u> Copy of the Agreement dated 06.03.2023 with M/s Sheetala Waste Management Project, Gautam Budh Nagar (U.P)	24-31
6.	<u>Annexure: R20/D (Colly)</u> Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh	32-41

7.	<b><u>Annexure: R20/E (Colly)</u></b> Copies of the test reports dated 04.07.2024 and 18.11.2024 of the effluent water of the ZLD ETP of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.)	42-43
8.	<b><u>Annexure: R20/F</u></b> Copy of the test report dated 16.11.2024 of the Ground Water collected from Bore-well – 2 of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.)	44-46
9.	<b><u>Annexure: R20/G (Colly)</u></b> Copies of the test reports dated 04.07.2024 and 18.11.2024 of the Stack Emission of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.)	47-48
10.	<b><u>Annexure: R20/H (Colly)</u></b> Photographs of the plantation done by the answering Respondent	49-54
11.	<b><u>Annexure: R20/I</u></b> Photograph of the pond adopted by the answering Respondent	55
12.	<b><u>Annexure: R20/J (Colly)</u></b> Photographs of the wet scrubber system after repairing	56-57
13.	<b><u>Annexure: R20/K</u></b> Photographs of the fly ash yard of the answering Respondent	58
14.	<b><u>Annexure: R20/L (Colly)</u></b> Copies of the Dispatch Invoice of the solid waste generated by the answering Respondent	59-62
15.	<b><u>Annexure: R20/M</u></b> Photograph of the waste water collected in the tank in question is for the purposes of reuse in the process	63

16.	<b><u>Annexure: R20/N</u></b> Photograph of the collection tank	64
17.	<b><u>Annexure: R20/O (Colly)</u></b> Photographs of the rain water drain (after clearing) of the unit of the answering Respondent	65-68
18.	Vakalatnama	69
19.	Proof of Service	70



**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.20)

A-901, Apex Golf Avenue. Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: NEW DELHI  
Date: 19 February 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 269 of 2024)

**IN THE MATTER OF:**

**Sanvvar** ..... Applicant  
**State of U.P. & Ors.** Versus ..... Respondents

**REPLY /RESPONSE FILED BY THE RESPONDENT NO.20**

**i.e. HANUMANT PAPER MILLS PVT. LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present reply has been filed by the Respondent No.20 i.e. Hanumant Paper Mills Pvt. Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 21.11.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response.
  
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Village – Shernagar, 8.5<sup>th</sup> Km Stone, Jansath Road, Muzaffarnagar (U.P.). That the answering Respondent is filing present Reply through Sh. Akash Tyagi, who is working as Director of the answering Respondent and who, vide Board Resolution dated 18.01.2025 has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 18.01.2025 is annexed as **Annexure: R20/A.**

3. That the answering Respondent is engaged in the business of manufacturing & sale of Kraft Paper using waste paper as main raw material. That the production capacity of the unit of the answering Respondent is 150 MT/Day.
4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent have valid consents under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974; Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid till 31.12.2027. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R20/B**.

6. That the answering Respondent has an Agreement dated 06.03.2023 with M/s Sheetala Waste Management Project, Gautam Budh Nagar (U.P) for the safe and scientific disposal of the hazardous waste generated by the answering Respondent. Copy of the Agreement dated 06.03.2023 with M/s Sheetala Waste Management Project, Gautam Budh Nagar (U.P) is annexed as **Annexure: R20/C**.
7. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both its said bore-wells issued by the Ground Water Department, Uttar Pradesh which are valid till 28.08.2027. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R20/D (Colly)**.
8. That the total domestic waste water generation of the answering Respondent 3 KLD. That for the purpose of the treatment of the domestic waste water generated by the answering Respondent, a STP containing Septic Tank and Soak Pit has been installed by the answering Respondent. That as far as industrial waste water in concerned, the answering Respondent is a Zero Liquid Discharge (ZLD) unit and all the treated effluent of the answering Respondent is recycled in the industrial process and as such no treated /untreated effluent is discharged by the answering Respondent outside its industrial unit.
9. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with a Effluent Treatment Plant (ETP) comprising of collection tank,

Sedimentation tank, Primary Clarifier, Secondary Clarifier and Decanter. That the answering Respondent has installed 360° PTZ camera in its ETP area which connected with the server of CPCB, Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.

10. That the answering Respondent has one 10 TPH boiler and uses Biomass as fuel for its above said boiler. That the answering Respondent has installed Multi Cyclone type Dust Collector followed by Wet Scrubber and the stack height of the boiler is 30 meter from ground level.
11. That there is a generation of approximately 5 MT/Day of fly ash. That the answering Respondent is disposing the fly ash on low lying area which is then compacted and covered by sand and grass. That, moreover, during brick kilns operation, the answering Respondent also disposes fly ash to the brick kilns for brick making.
12. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the test reports dated 04.07.2024 and 18.11.2024 of the effluent water of the ZLD ETP of the answering Respondent issued by

Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R20/E (Colly)**. Copy of the test report dated 16.11.2024 of the Ground Water collected from Bore-well – 2 of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) is annexed as **Annexure: R20/F**. Copies of the test reports dated 04.07.2024 and 18.11.2024 of the Stack Emission of the answering Respondent issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R20/G (Colly)**.

13. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has developed green belt in the open area within the premises. That the answering Respondent has adopted a pond at Khasara No. 94, Village – Shernagar, District – Muzaffarnagar (U.P.). Photographs of the plantation done by the answering Respondent are collectively annexed as **Annexure: R20/H (Colly)**. Photograph of the pond adopted by the answering Respondent is annexed as **Annexure: R20/I**.
14. That in compliance of the directions issued by this Hon'ble Tribunal, vide its Order dated 21.11.2024, an inspection of the unit of the answering Respondent was done by UPPCB on 11.12.2024. That the UPPCB filed a Status Report along with its Affidavit dated 16.12.2024 before this Hon'ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial unit of the answering Respondent as found during the inspection held on 11.12.2024.

15. That the findings of the UPPCB w.r.t. the industrial unit of the answering Respondent as found during the inspection held on 11.12.2024 are mentioned from Page No. 57 to 59 of the said Status Report filed by UPPCB along with its Affidavit dated 16.12.2024. That a perusal of the said findings shows the below mentioned facts.

- (i) That the answering Respondent has NOCs for abstraction of ground water issued by the Ground Water Department (U.P.);
- (ii) That answering Respondent is a ZLD unit and was found complying on ZLD system;
- (iii) 360° PTZ camera has been installed by the answering Respondent in its ETP area which is connected with the server of CPCB, Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance;
- (iv) Stack monitoring of the boiler was conducted on 11.12.2024 by UPPCB and as per the monitoring report, the value of Particulate Matter (PM) was 48.80 mg/Nm<sup>3</sup> which is within the prescribed norms;
- (v) OCEMS are installed by the answering Respondent for online and continuous monitoring of emissions being emitted from the sacks;
- (vi) Compliance by the answering Respondent: That during the inspection conducted by UPPCB on 11.12.2024, the answering Respondent found complying on ZLD system and stack monitoring reports also shows that the value of particulate matter within the prescribed norms.

16. Explanation w.r.t. the observations made by the Ld. Amicus Curie:

- (a) Water was continuously leaking from the wet scrubber system and being collected on the ground: In this regard it is submitted that the water was leaking due to rust on the welding MS sheet of the wet scrubber. That the answering Respondent has already repaired the wet scrubber. Photographs of the wet scrubber system after repairing are collectively annexed as **Annexure: R20/J (Colly)**.
- (b) Ash mixed with earth was lying across unit and in huge quantity at one place: In this regard it is submitted that at the time of inspection by the Ld. Amicus Curie, the cleaning of the boiler was under process and during the cleaning process the hot ash collected from the boiler is stored in separate place and is properly disposed off after some time. That the answering Respondent has already disposed of the fly ash as shown in the report filed by the Ld. Amicus Curie. Photographs of the fly ash yard of the answering Respondent is annexed as **Annexure: R20/K**.
- (c) Solid waste mixed with ash was also found in huge quantity in the Unit: In this regard it is submitted that solid waste is generated during pulping process with heavy moisture. That the said solid waste is stored in a separate place. That after reducing the moisture from the solid waste, solid waste is transported to K.K. Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) for the scientific disposal /co-processing of the solid waste generated by the answering Respondent. Copies of the Dispatch Invoice of the solid waste generated by the answering Respondent are collectively annexed as **Annexure: R20/L (Colly)**.

- (d) Fly ash was lying all around the boiler suggesting improper disposal: In this regard it is submitted that at the time of inspection by the Ld. Amicus Curie, the cleaning of the boiler was under process and during the cleaning process the hot ash collected from the boiler is stored in separate place and is properly disposed off after some time. That the answering Respondent has already disposed of the fly ash as shown in the report filed by the Ld. Amicus Curie. Photographs of the fly ash yard of the answering Respondent is already annexed as Annexure: R20/K along with this present reply.
- (e) Black smoke emitting from the chimney: In this regard it is submitted that this is not a regular happening, sometimes black smoke appears during the boiler tripping.
- (f) ETP Tank was having heavy coagulated water as if stagnated for long period of time: In this regard it is submitted that the answering Respondent is a ZLD unit and waste water collected in the tank in question is for the purposes of reuse in the process. That, although, the unit was operational at the time of visit by the Ld. Amicus Curie but there was electricity cut of 5 – 6 hours due to fault in wiring just prior to the visit of Ld. Amicus Curie. That as a result the plant was shut for 5 – 6 hours during the said electricity cut and maintenance, therefore, water was coagulated in the said tank. That, however, the after some time of operation of plant, the water in the said tank got cleared. Photograph of the waste water collected in the tank in question is for the purposes of reuse in the process is annexed as Annexure: R20/M.

- (g) Water was very low in ETP tank. Condition of tank was not suggesting proper functioning: In this regard it is submitted that is a collection tank for the collection of water from the machine. That as abovesaid, since there was electricity cut of 5 – 6 hours due to fault in wiring just prior to the visit of Ld. Amicus Curie, the machine was shut down for 5 – 6 hours during the said electricity cut and maintenance, therefore, water level goes down in the said collection tank. That during operation of the machine also, since it's a collection tank water level goes up or down in the said tank. Photograph of the collection tank is annexed as **Annexure: R20/N.**
- (h) Waste water in drain going up to ETP was found static: In this regard it is submitted that the drain in question is not a waste water drain going up to ETP system. That in fact it is rain water drain which is passing nearby to the ETP system. That the drain is cleared by the answering Respondent. Photographs of the rain water drain (after clearing) of the unit of the answering Respondent are collectively annexed as **Annexure: R20/O (Colly).**

17. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.269 of 2024 titled as "Sanvvar Vs. State of U.P. & Ors." filed by the Applicant in as far as it is related with the answering Respondent i.e. Respondent No.20, namely, Hanumant Paper Mills Pvt. Ltd.;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

Hanumant Paper Mills Pvt. Ltd.

  
Director  
**RESPONDENT NO.20**

**THROUGH**

  
**ANUBHAV ANAND ARON, ABHINAV ANAND**

**(Advocates for the Respondent No.20)**

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **19 February 25**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 269 of 2024)



IN THE MATTER OF:  
Sanvvar ..... Applicant

Versus

State of U.P.& Ors.

..... Respondents

AFFIDAVIT

I, Akash Tyagi aged about 41 years S/o Sh. Dharmendra Tyagi working as Director with Hanumant Paper Mills Pvt. Ltd. having its Unit at: Village – Shernagar, 8.5<sup>th</sup> KM Stone, Jansath Road, Muzaffarnagar, Uttar Pradesh – 251001 (the Respondent No.20 herein) do hereby solemnly affirm state as under:-

1. That I am Director of Hanumant Paper Mills Pvt. Ltd. (the Respondent No.20 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

NOTARY

NOTARY

*Akash Tyagi*  
Hanumant Paper Mills Pvt. Ltd.  
Director  
DEPONENT

VERIFICATION:

Verified at on this day of 15 February 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

Hanumant Paper Mills Pvt. Ltd.

*Akash Tyagi*  
Director  
DEPONENT

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

15 FEB 2025

sworn before me at.....  
The deponent.....  
is/are identified by Shri.....  
I have satisfied myself by examining the  
deponent with understanding contents,  
the affidavit which has been read out and  
explained by me to the deponent Fee.....  
Charged Rs.....  
NOTARY DISTT. MUZAFFARNAGAR

Identified by  
*Self*

1588

GST No. : 09AAFCA0458E1ZX  
CIN : U45201DL2004PTC128999

Mob. : 9837233939 (Dharmender Kr. Tyagi), 9837472901 (Naveen Tyagi)  
Mob. : 9837034851 (Ashok Kr. Tyagi), 7417604083 (Akash Tyagi)

# HANUMANT PAPER MILLS (P) LIMITED

FORMALLY KNOWN AS ASHOK KUMAR CONTRACTORS (P) LIMITED

Regd. Office : H-17A, Jagat Puri, Street No.19, DELHI-51

Works : 8.5 Km., Jansath Road, MUZAFFARNAGAR-251 001 (U. P.)

E-mail: hanumantpaper18@gmail.com

**Certified true copy of the Resolution of the Board of Directors of the Hanumant Paper Mills Pvt. Ltd. held on 18<sup>th</sup> January 2025, Saturday at its registered office H-17, Jagat Puri, Street No. 19, Delhi-51 (India) at 11: A.M.**

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.269/2024 titled as "*Sanvvar Vs. State of U.P. & Ors.*" pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 21.11.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been impleaded as Respondent No.20 in the aforesaid Original Application being O.A. No.269/2024.

The matter was discussed and following resolution was passed:

**RESOLVED THAT** a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the said Original Application being O.A. No.269/2024 titled as "*Sanvvar Vs. State of U.P. & Ors.*"

**RESOLVED FURTHER THAT** Sh. Akash Tyagi aged about 41 years S/o Sh. Dharmendra Tyagi R/o H.No. – 441/1, Bahampuri, Handia – 3, Muzaffarnagar (U.P.) – 251 001 working as Director with the Company and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.269/2024 titled as "*Sanvvar Vs. State of U.P. & Ors.*"

**RESOLVED FURTHER THAT** a copy of this Resolution, duly certified by any one of the directors, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.

**CERTIFIED TRUE COPY**

**FOR HANUMANT PAPER MILLS PVT. LTD.**

( Ashok Kumar Tyagi )  
**DIRECTOR**  
DIN: 00400629  
Date: 18.01.2025  
Place: Delhi





**Uttar Pradesh Pollution Control Board**  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppecb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/20  
23 Date: 31/03/2023

To,  
**M/sHANUMANANT PAPER MILLS PVT LTD**  
**Khasra No. 1039, 1057, 1058, 1059, 1065, 1066, Village- Shernagar 8.5 KM, Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

**Application no. 20157527** **Date :- 2023-03-15**

**Consolidated Consent to Operate and Authorization (CCA):**

CCA is hereby granted to M/s HANUMANANT PAPER MILLS PVT LTD located at Khasra No. 1039, 1057, 1058, 1059, 1065, 1066, Village- Shernagar 8.5 KM, Jansath Road, Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
- 1.3 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

**2. Production Capacity :**

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER AND IMPORTED WASTE PAPER – 190 MT/DAY	KRAFT PAPER- 150 MT/DAY	KRAFT PAPER- 150 MT/DAY

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.04.15 21:26:48 +05'30'

**3. Production Process Infrastructure**

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Pulper	1	1	1
2	Hill screen	3	3	3
3	DAF Fibre recovery system	1	1	1
4	Paper machine	1	1	1

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.

10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

**B. Trade effluent treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	Maximum daily discharge of trade effluent	0	0

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

**5. For ZLD unit**

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
  5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed

TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
- 14. For Wood based/Agro based paper mill:**
  - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
  - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
  - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

**C. Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	3	3
Treatment facility	Septic Tank	Septic Tank
Discharge point	SEPTIC TANK, SOAK PIT	SEPTIC TANK, SOAK PIT

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	Biological Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
3	Total Suspended Solids (TSS) (mg/l)	AS PER E(P) RULES, 1986
4	Nitrogen-Total (mg/l)	AS PER E(P) RULES, 1986
5	Phosphate-Total (mg/l)	AS PER E(P) RULES, 1986
6	Chemical Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
7	Faecal Coliform (MPN/100mL)	AS PER E(P) RULES, 1986

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

**6. Cleaner Technology & Waste Minimization Practices:****Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter

- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

**7. Environmental management system**

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

**8. Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	BIOMASS-90 TPD FOR 10 TPH BOILER INSTALLED WITH CYCLONE DUST COLLECTOR, WET SCRUBBER	30	as per EPA Rules	as per EPA Rules

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

**9. Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

**10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
-------	--	--	----------------------

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):  
**General conditions of authorisation:**
  1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
  3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
  4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
  8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
  9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
  11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
  12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
  13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
  15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**General Conditions:**

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

#### Specific Conditions:-

1. This CTO and HWA is valid only for the production capacity of KRAFT PAPER- 150 MT/DAY BY USING WASTE PAPER AND IMPORTED WASTE PAPER – 190 MT/DAY as raw material at site KHASRA NO. 1039, 1057, 1058, 1059, 1065, 1066, VILLAGE- SHERNAGAR 8.5 KM, JANSATH ROAD, MUZAFFARNAGAR, U.P.
2. Industry must comply the condition of NOC obtained from UPGWD for abstraction of ground water.
3. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 15.11.2019 within a month.
4. Hazardous Authorization is valid only for the Category-5.1 As Per Schedule I (Used Or Spent Oil)- 0.225 MT/ANNUM, Category-33.1 As Per Schedule I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)- 1.20 Mt/Annum, Category-33.2 As Per Schedule I (Contaminated Cotton Rags Or Other Cleaning Materials)- 0.075 Mt/Annum.
5. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
9. The unit will not use agro based raw materials in the production process.
10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
13. The Online Continuous Effluent and Emission Monitoring System along with PTZ Camera with connectivity to CPCB and UPPCB server shall be established within 03 months from issue of the consent. The consent shall be automatically revoked if the OCEEMS and PTZ Camera are not established within the prescribed time.
14. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment

Plant shall be used completely in the manufacturing process.

15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.

16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

18. The industry shall operate 10 TPH BOILER for steam generation installed with CYCLONE DUST COLLECTOR, WET SCRUBBER and 30 meter stack height from ground level. Fuel for 10 TPH Boiler is Biomass- 90 MTD. Unit also operate 1 X 200 KVA DG set with stack height as per norms. Fuel for DG Set is LSHS/Diesel. Only approved fuel is permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

25. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

27. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

28. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

29. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

30. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

31. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
33. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
34. Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.
35. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
36. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
37. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
38. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
39. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
40. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
41. The unit shall submit the audited balance sheet for the current year.
42. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
43. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.04.15 21:29:32 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM**

Digitally signed by GHAN SHYAM  
Date: 2023.04.15 21:29:49 +05'30'

**Chief Environmental Officer (Circle 3)**

24

ANNEXURE - R20/e  
1400

भारतीय रिजर्व बैंक

Rs. 100

उत्तर प्रदेश UTTAR PRADESH

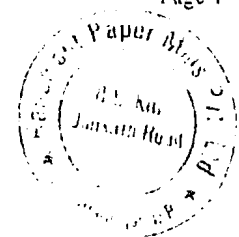
AGREEMENT

This agreement made on this Day 06<sup>th</sup> of March 2023 between M/s. HANUMANT PAPER MILLS PVT LTD, a Company incorporated under private limited Company' Act, having its registered Office at Village - Shernagar, 8.5 KM, Jansath Road, Muzaffarnagar, U.P 251001 and its plant located at Village - Shernagar, 8.5 KM, Jansath Road, Muzaffarnagar, U.P 251001 (hereinafter called as "FIRST PART") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

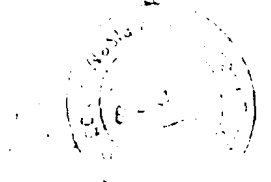
For Hanumant Paper Mills Pvt. Ltd.

*[Handwritten Signature]*

Director



Page 1



AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 201206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-39, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Production of Kraft Paper using Waste paper as main raw material and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Village - Shernagar, 8.5 KM, Jansath Road, Muzaffarnagar, U.P. 251001, is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-39, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

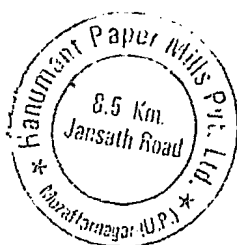
AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes at its above-mentioned facility/facilities.

### SCOPE OF SERVICES (SOS)

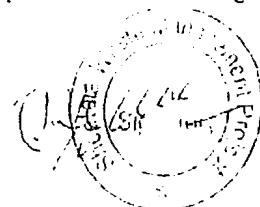
1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Control Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste

For Hanuman Paper Mills Pvt. Ltd.

  
Director



Page 2

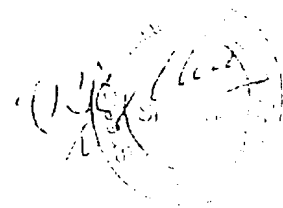


characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.
  - a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
  - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier's speed post prior to scheduling pick-up of Hazardous Waste.
5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.
6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.
7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
  - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
  - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags polythene Bags/suitable containers for its safe transportation.
  - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
  - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.
8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
  - a. Container/Bags' weight will also be added to the total weight of the material.
9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
  - a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

For Hanumant Paper Mills Pvt. Ltd.,

  
Director




10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.
11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
  - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.
14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

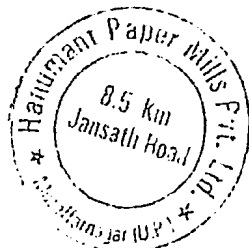
Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- A.1 - This agreement is valid for Five Years from 06-03-2023 to 05-03-2028 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
  - a. First Part states that it has valid unexpired Water Consent under Section 25-26 of the Water Act (Both) Act, 1974 with Ref No. AWAITED.
  - b. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air Water HW Consents from First Part.
  - c. The PAN Number of First Part is AAFCA0458E
  - d. The GST Registration Number of First Part is 09AAFCA0458E1ZX

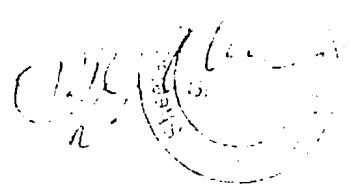
A.3 - SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST

For Hanuman Paper Mills Pvt. Ltd.

  
Director



Page 1



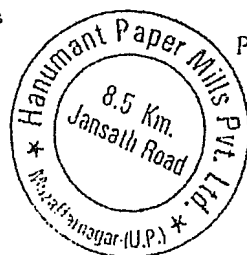
PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

- A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
- A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
- A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.
- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
- A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.
- A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.
- A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.
- A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.
- A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
- A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

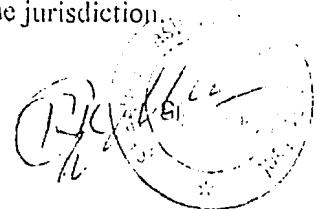
For Hanumant Paper Mills Pvt. Ltd.

*[Signature]*

Director



Page 5



This Agreement is signed on this day, 06<sup>th</sup> March 2023 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

For Hanuman Paper Mill Pvt Ltd

*Akash Tyagi*

Director  
( Akash Tyagi )  
Mobile: 7417604083



For Sheetal Waste Management Project

*Anubhav Gautam*

Director /Partner/Authorized Signatory

*Anubhav Gautam*

9310404942 /

702883946

Witnesses:

1. Name & Designation

*Dharmendra Kumar Tyagi*

Dharmendra Kumar Tyagi

I. ANUBHAV GAUTAM

2. Name & Designation

*Anuj Kumar*

Anuj Kumar  
ACCOUNT Manager

GST: 09AAFCA0458E1ZX  
PAN: AAFCA0458E  
Phone: +91  
E-Mail: hanumantpaper18@gmail.com

ANNEXURE - IWaste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. HANUMANT PAPER MILL PVT LTD) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 3<sup>rd</sup> MARCH 2023.

First part will pay Rs. 15,000/- Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

Category – A (Payable by Sheetala Waste Management Project )


Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000/- Per Drum
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs.12/- Per Kg

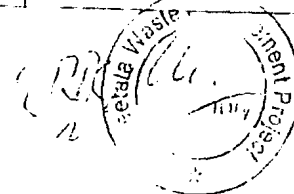
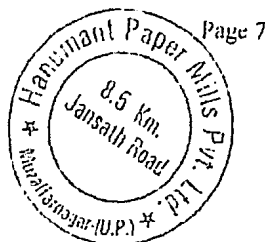
- Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e., without water, sludge.
- SECOND PART will only pay for fully drums of 220 liters capacity, Part filled drums with quantity less than 220 liters will be free of charge.
- Quoted rates of discarded drums are exclusive of GST.

Category–B Disposal Charges (Payable by Hanumant Paper Mill Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Empty containers, Chemical Waste, expired ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, LEDs, Switches, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Transportation	-	As Per Actual
5.	Loading	-	In the scope of client

For Hanumant Paper Mills Pvt. Ltd.

  
Director



M/S HANUMANT PAPER MILLS, PVT LTD can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206

PAYMENT TERMS:

The Customer shall make Full Payment within 15 days

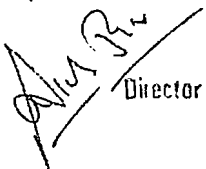
TERMS & CONDITIONS

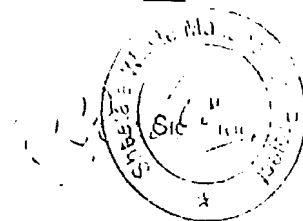
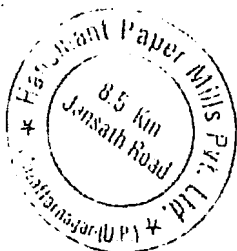
- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.
- b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205 at its own cost.
- c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs/-3500+GST 18% minimum charges whichever is higher.
- d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/RTGS.
- h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST Tolls etc., as applicable from time to time, will be payable by FIRST PART.
- i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

SHWMP Incineration Facility: D-26, UPSIDC Industrial Area, Near Ghazipur, U.P

SHWMP (HPL) Refinery: A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr - U.P

For Hanumant Paper Mills Pvt. Ltd.

  
Director





**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Modification &amp; Altration

**Form 8 (C)**

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING  
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/  
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE  
NO: NOC017603****VALID FROM 29/08/2022 TO 28/08/2027**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202208000110

Name of the Owner	AKASH TYAGI		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	HANUMANT PAPER MILLS PVT. LTD.
Company Address कंपनी का पता	8.5 Km Stone, Jansath Road, Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Village-Shernagar, 8.5 Km Stone, Jansath Road, Muzaffarnagar	Application No.	MZFN0822NIN0129
Date of Submission	03/08/2022	Specimen Signature	

**Location Particulars**

District	Muzaffar Nagar	Block	KUKDA SADAR
Plot No./Khasra No.	Vill-Shernagar, 8.5 Km Stone, Jansath Road	Municipality/Corporation	No

Ward No./Holding No.

N/A

**Particular of the Proposed Well and Pumping Device**

Date of Construction/Sinking of the Well 08/01/2022

Type of Well Tube Well/Boring Depth of the Well (In meter) 53.00

Purpose of well Industrial Assembly Size(For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used Submersible H.P. of the Pump 12.50

Operational Device Electric Motor Rate of Withdrawal (m<sup>3</sup>/hr.) 35.00

Date of Energization (In Case of Electric Pump) 10/01/2022

Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.): 35.00 Maximum Allowable Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water: 46200 Recharge Required 23100.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI (3j), for Running Hours per day as shown at SI (3k), and for maximum allowable annual extraction of ground water as shown at SI (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 23100 00 cubic meter, as specified under the application form within the given time period.

### GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0

3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

1412

36

3/20/23, 1:23 PM

DownloadRegCertificate

Date :20/03/2023

Place:Muzaffar Nagar

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Modification & Altration



**Form 8 (C)**

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING  
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/  
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE  
NO: NOC039816**

**VALID FROM 29/08/2022 TO 28/08/2027**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202208000107

Name of the Owner	AKASH TYAGI		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	HANUMANT PAPER MILLS PVT. LTD
Company Address कंपनी का पता	8.5 Km Stone,Jansath Road,Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Village-Shernagar, 8.5 Km Stone, Jansath Road, Muzaffarnagar	Application No.	MZFN0822NINC128
Date of Submission	03/08/2022	Specimen Signature	

**Location Particulars**

District	Muzaffar Nagar	Block	KUKDA SAJAY
Plot No./Khasra No.	Vill-Shernagar,8.5 Km Stone,Jansath Road	Municipality/Corporation	No.

Ward No./Holding No.

N/A

**Particular of the Proposed Well and Pumping Device**

Date of Construction/Sinking of the Well	08/01/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	53 00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	35 00
Date of Energization (In Case of Electric Pump)		15/01/2022	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	35.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	69300	Recharge Required	34650 00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI (2) for extraction of ground water at a rate not exceeding that as shown at SI (3j), for Running Hours per day as shown at SI (3k), and for maximum allowable annual extraction of ground water as shown at SI (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 34650.00 cubic meter, as specified under the application form within the given time period.

### GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET) The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed General guidelines for installation of piezometers are as follows.

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0

3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation

• **SPECIFIC CONDITIONS:**

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

1417

(41)

3/20/23, 1:21 PM

DownloadRegCertificate

Date :20/03/2023

Place:Muzaffar Nagar

**This certificate is electronically generated and does not require digital signature**



ANNEXURE: 20 of 14  
**Newcon Consultants & Laboratories**

42

(GOVERNMENT APPROVED TESTING LABORATORIES)  
 An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

### TEST REPORT

Page No.

TEST REPORT No. NCL/ED-003/29/06/24	DATE OF REPORT : 04/07/2024
Name and Address of Customer	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001

#### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 04/07/2024
Analysis Start Date	: 29/06/2024	Sample ID No.	: NCL/ED-003/29/06/24
Date of Sampling	: 28/06/2024	Sample Receipt Date	: 29/06/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER	Packing	: PVC CANE
Sampling Location	: ZERO LIQUID DISCHARGE ETP		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

#### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results
1	pH	-	IS : 3025 (P-11)	6.37
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	3772
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	33978
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	10500
5	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	35600
6	Oil & Grease	mg/L	IS : 3025 (P-39)	3.2

\*\*\*End of Report\*\*\*

ED-003/29/06/24-1



*Sonam*  
Checked by



FOR NEWCON CONSULTANTS & LABORATORIES

*Ghanshyam*  
Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction



1419

**Newcon Consultants & Laboratories**(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory**TEST REPORT**

Page No.: 1 of 1

<b>TEST REPORT No. NCL/ED-060/12/11/24</b>		<b>DATE OF REPORT : 18/11/2024</b>
<b>Name and Address of Customer</b>	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shemagar, 8.5 KM., Jansath Road, Muzaffamagar-251001	

**SAMPLING DETAILS**

**Sample Name** : EFFLUENT WATER  
**Analysis Start Date** : 12/11/2024      **Analysis End Date** : 18/11/2024  
**Date of Sampling** : 11/11/2024      **Sample ID No.** : NCL/ED-060/12/11/24  
**Time of Sampling** : -      **Sample Receipt Date** : 12/11/2024  
**Sampling Done By** : CUSTOMER      **Environmental Condition** : 27±2°C  
**Sampling Description** : EFFLUENT WATER  
**Sampling Location** : ZERO LIQUID DISCHARGE ETP  
**Sampling Protocol** : IS : 17614 (P-1)      **Sample Quantity** : 2 Ltr  
**Packing Condition** : Sealed      **Packing** : PVC CANE

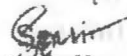
**TEST RESULT**

S.No.	Test Parameters	Unit	Test Method	Results
1	pH	-	IS : 3025 (P-11)	6.31
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	3816
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	35748
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	11000
5	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	38000
6	Oil & Grease	mg/L	IS : 3025 (P-39)	3.8

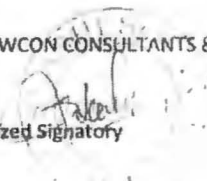
\*\*\*End of Report\*\*\*

ED-060/12/11/24-1



  
 Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES

  
 Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

**Laboratory** : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

**Mobile** : 9810430345, 9205501788 | **Website** : www.newconlab.in

**E-mail** : newconlab@gmail.com, newconlabfinance@gmail.com



(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

**TEST REPORT**

Page .

TEST REPORT No. NCL/EP-015/12/11/24/A	ULR No.:TC1262124000001323F	DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001	

**SAMPLING DETAILS**

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-015/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: -	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell-2 (Post Monsoon)		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

**TEST RESULT**

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	
2	Odour	-	IS : 3025 (P-5)	Agreeable	Agreeable	A
3	Taste	-	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	-	IS : 3025 (P-11)	7.52	6.5-8.5	No Relative
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	570	500	2
7	Total Hardness (as CaCO <sub>3</sub> )	mg/L	IS : 3025 (P-21)	190	200	
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	44	75	
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	19.4	30	
10	Total Alkalinity (as CaCO <sub>3</sub> )	mg/L	IS : 3025 (P-23)	120	200	
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	70	250	100
12	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	BDL(DL-2.0)	Not Specified	Not Specified
13	Biochemical Oxygen Demand (BOD)	mg/L	IS : 3025 (P-44)	BDL(DL-2.0)	Not Specified	Not Specified
14	Nitrate (as NO <sub>3</sub> )	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	45	No Relative
15	Nitrite (as NO <sub>2</sub> )	mg/L	IS : 3025 (P-34)	BDL(DL-0.5)	Not Specified	Not Specified

EP-015/12/11/24-1

Sonu  
Checked by

SONU

Section Incharge



FOR NEWCON CONSULTANTS &amp; LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



# 1421 Newcon Consultants & Laboratories



(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

Page No. .

**TEST REPORT No. NCL/EP-015/12/11/24/A      ULR No.:TC1262124000001323F      DATE OF REPORT : 16/11/2024**

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Sulphate (as SO <sub>4</sub> )	mg/L	IS : 3025 (P-24)	32	200	
17	Sulphide (as H <sub>2</sub> S)	mg/L	IS : 3025 (P-29)	BDL(DL-0.01)	0.05	No Relaxation
18	Fluoride (as F)	mg/L	APHA 4500-F-D	0.21	1.0	
19	Free Residual Chlorine (as Cl <sub>2</sub> )	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
20	Chloramines (as Cl <sub>2</sub> )	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
21	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	
22	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	
23	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
24	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
25	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	
26	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.005)	0.01	No Relaxation
27	Copper (as Cu)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.05	
28	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
29	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

Remarks : BDL=Below Detection Limit.

EP-015/12/11/24-2



*Arvind Choudhary*  
Checked by  
**Arvind Choudhary**  
Sr. Analyst



FOR NEWCON CONSULTANTS & LABORATORIES  
*Shashi Solanki*  
Authorized Signatory  
NCL

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.

TEST REPORT No. NCL/EP-015/12/11/24/B

DATE OF REPORT : 16/11/2024

Name and Address of Customer

M/S HANUMANT PAPER MILLS PVT. LTD.

Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001

### SAMPLING DETAILS

Sample Name : Ground Water  
 Analysis Start Date : 12/11/2024  
 Date of Sampling : 11/11/2024  
 Time of Sampling : --  
 Sampling Done By : CUSTOMER  
 Sampling Description : Ground Water  
 Sampling Location : Borewell-2 (Post Monsoon)  
 Sampling Protocol : IS : 17614 (P-1)  
 Packing Condition : Sealed

Analysis End Date : 16/11/2024  
 Sample ID No. : NCL/EP-015/12/11/24  
 Sample Receipt Date : 12/11/2024  
 Environmental Condition : 25±2°C  
 Sample Quantity : 2+1 Ltr  
 Packing : PVC CANE

### TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 201	
					Desirable Limit	Permissible Limit
1	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxat c
2	Ammonia (as total Ammonia)	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	0.5	No Relax it
3	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Re

\*\*\*End of Report\*\*\*

Remarks : BDL=Below Detection Limit.

EP-015/12/11/24-1



*Arvind*  
Checked by

Arvind Choudhary  
Sr. Analyst



FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



ANNEXURE: R2 of G (Colly)  
1423  
**Newcon Consultants & Laboratories**

47

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

### TEST REPORT

Page No.: 1 of

TEST REPORT No. NCL/ED-005/29/06/24		DATE OF REPORT : 04/07/2024
Name and Address of Customer	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001	

#### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 04/07/2024
Analysis Start Date	: 29/06/2024	Sampling Done By	: NCL
Date of Sampling	: 28/06/2024	Duration of Sampling	: 30 Minutes
Sampling Protocol	: AS PER CPCB GUIDELINES	Sample ID No.	: NCL/ED-005/29/06/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

#### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 10 TPH
Type of fuel used	: Bio Mass	Quantity of fuel used	: 8000 Kg (Approx)
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1200 mm	Material of Construction	: MS
Attached APCS	: Single Cyclone, Wet Scrubber	Normal Operating Schedule	: 24 Hrs
Commissioning date	: --		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	: 36°C	Flue gas temperature	: 122°C
Velocity of the flue gases	: 7.65 Mtr/Sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 2.2 LPM	Quantity of Emission discharged	: 22868.27 Nm <sup>3</sup> /hr

#### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	45	80*
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	12.2	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.40	Not Specified
4	Oxide of Nitrogen (NOx)	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	38	Not Specified

\*\*\*End of Report\*\*\*

ED-005/29/06/24-1



*[Signature]*  
Checked by



FOR NEWCON CONSULTANTS & LABORATOR  
*[Signature]*  
Authorized Signatory

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
  - Endorsement of the same is neither inferred nor implied.
  - Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
  - Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-059/12/11/24		DATE OF REPORT : 18/11/2024
Name and Address of Customer	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 18/11/2024
Analysis Start Date	: 12/11/2024	Sampling Done By	: NCL
Date of Sampling	: 11/11/2024	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/ED-059/12/11/24
Sampling Location	: -	Area Category	: -
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 10 TPH
Type of fuel used	: Bio Mass	Quantity of fuel used	: 8000 Kg (Approx)
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: -
Stack dia at the top	: 1200 mm	Material of Construction	: MS
Attached APCS	: Single Cyclone, Wet Scrubber	Normal Operating Schedule	: 24 Hrs
Commissioning date	: -		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 28°C	Flue gas temperature	: 117°C
Velocity of the flue gases	: 7.57 Mtr/Sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 2.3 LPM	Quantity of Emission discharged	: 22919.25 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	42	80
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	11.5	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.36	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	34	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

ED-059/12/11/24-1



Checked by  
*[Signature]*

FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory  
*[Signature]*

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

1425

ANNEXURE-1. R20/H(CO11y)

(49)



1426

50



1427

51



1428

(52)



1429

53



1430

54



1431

55

ANNEXURE: R20 | I

यह तालाब मेसर्स हनुमंत पेंपट  
मिल्स प्रा. लि. ग्राम, शेरनगर  
8.5 कि.मी. जानसठ रोड गु.नगर  
द्वारा तालाब के जीर्णोधार व वर्षा  
जल संघय के लिये ग्राम पंचायत  
शेरनगर से गोद लिया गया है।

ANNEXURE: R20/J (Colly)

1432

56



1433

57



1434

ANNEXURE! R20K

58



ANNEXURE - R-20 (Lkolly)

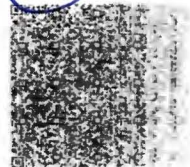
1435

59



**HANUMANT PAPER MILLS PRIVATE LIMITED**

Works : WORKS 8.5 KM JANSATH ROAD, MUZAFFARNAGAR - 251001  
 State : Uttar Pradesh, StateCode : 09, PAN : AAFCOA458E  
 EMAIL : Hanumantpaper18@gmail.com , PHONE NO : 9837233939  
 GSTIN NO : 09AAFCOA458E1ZX , CSTIN NO : .



**Tax Invoice Against GST**

**Duplicate For Transporter**

<b>Details of Receiver (Billed To) / Place of Supply :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar ( Uttar Pradesh ) - 251001  GSTIN No. : 09AABCR1065J1ZC      Contact No. : 012345678 State Code : 9 State : Uttar Pradesh		Invoice No. : HPMP/24-25/1569 Date : 07/Dec/2024 E-Way Bill No. : 431506871148 PIN (From - To) : 251001 - 251001 Transport Mode : By Road L.R No. : 108 Party Ord No./ Dt. : /
<b>Shipped to Party :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh)-251001  GSTIN No. : 09AABCR1065J1ZC      Contact No. : 012345678 State Code : 9      State : Uttar Pradesh		Vehicle No. : UK08CB-6262 Driver Name : Transporter : SAHARA LOGISTICS COMPANY 09  Uttar Pradesh
<b>Through :</b> PAN No. : 91d96e131c0bcacb69a335a39565360f8141132eb73cfe3e497c66820fa8a689		Ack No. : 142416231675949 Ack Dt. : 07/Dec/2024

S. No	Description Of Goods	Item Description	HSN CODE	No Of Packs	Weight	Unit	Rate	Amount (Rs)
1	PROCESS PLASTIC WASTE (60-70%)		39159090		21324.000	KGS	0.20	4264.80
<b>Total</b>					<b>21324.000</b>			<b>4264.80</b>

**Declaration :**  
 I we hereby certify my/our Registration Certificate under the GST Act. 2017 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of the sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.

Particular	Amount
Gross Amount	4264.80
Taxable GST	4264.80
CGST	383.83
SGST	383.83
Round Off	-0.49
Net Amount	5032.00
<b>Total..... ₹</b>	<b>5032.00</b>

**Bank Details :**  
 Bank Name : STATE BANK OF INDIA      Branch Name:  
 A/c No. : 42009772986      SME BRANCH RORKEE  
 IFSC Code : SBIN0061210

**Insurance Details :**  
 Name :  
 Policy No. :

**Total Invoice Value : Five Thousand Thirty-Two Rupees Only**

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
39159090	4264.80	9.00	383.83	9.00	383.83	0.00	0.00	767.66
<b>TOTAL</b>	<b>4264.80</b>		<b>383.83</b>		<b>383.83</b>			<b>767.66</b>

**Terms & Condition :**  
 1 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct  
 2 Goods once sold will not be taken back on any account  
 3 A cash discount will be applied if payment is made within 5 to 7 days.no cash discount available after this period  
 4 Bill should be paid within 30 to 35 days Interest @18% P.A will be charge after due date.  
 All disputes will be subject to Muzaffarnagar jurisdictions only  
 7 Bill should be paid within stipulated period  
 7 | & 01

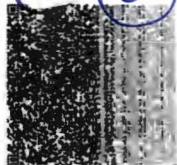
Certified that the particulars given above are true and correct  
 For HANUMANT PAPER MILLS PRIVATE LIMITED  
  
 Authorized Signature



# 1436 HANUMANT PAPER MILLS PRIVATE LIMITED

Works : WORKS 8.5 KM JANSATH ROAD, MUZAFFARNAGAR - 251001  
State : Uttar Pradesh, StateCode : 09, PAN : AAFC0458E  
EMAIL : Hanumantpaper18@gmail.com , PHONE NO : 9837233939  
GSTIN NO : 09AAFC0458E1ZX , CSTIN NO : .

60



## Tax Invoice Against GST

Duplicate For Transporter

<b>Details of Receiver (Bill To) / Place of Supply :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh) - 251001		Invoice No. : HPMPL/24-25/1789 Date : 08/Jan/2025 E-Way Bill No. : 401517491329 PIN (From - To) : 251001 - 251001 Transport Mode : By Road LR No. : 1270 Party Ord No./ Dt. : /	
GSTIN No. : 09AABCR1065J1ZC      Contact No. : 012345678 State Code : 9 State : Uttar Pradesh		Vehicle No. : UK17CA-3161 Driver Name : Transporter : AJAY LOGISTICS 09 Uttar Pradesh	
<b>Shipped to Party :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh)-251001			
GSTIN No. : 09AABCR1065J1ZC      Contact No. : 012345678 State Code : 9      State : Uttar Pradesh			
<b>Through :</b>			

IRN No. : 98bd4667bf47e805d7f02953b0c1411ab0059f668c85c4378eb2e6824afc2be4	Ack No. : 142516444379604 Ack Dt. : 08/Jan/2025
--	--

S. No	Description Of Goods	Item Description	HSN CODE	No Of Pkcs	Weight	Unit	Rate	Amount (Rs.)
1	PROCESS PLASTIC WASTE (60-70%)		39159090	-	23210.000	KGS	0.20	4642.00
<b>Total</b>					<b>23210.000</b>			<b>4642.00</b>

<b>Declaration:</b> I we hereby certify my/our Registration Certificate under the GST Act, 2017 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of the sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.		<b>Particulars</b>	
<b>Bank Details:</b> Bank Name : STATE BANK OF INDIA      Branch Name: SME BRANCH RORKEE A/c No. : 42009772986 IFSC Code : SBIN0061210		Gross Amount : 4642.00 Taxable GST : 4642.00 CGST : 417.78 SGST : 417.78 Round Off : 0.44 Net Amount : 5478.00	
<b>Insurance Details:</b> Name : Policy No. :		<b>Total..... ₹ 5478.00</b>	

**Total Invoice Value : Five Thousand Four Hundred Seventy-Eight Rupees Only**

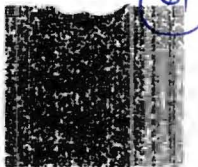
HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
39159090	4642.00	9.00	417.78	9.00	417.78	0.00	0.00	835.56
<b>TOTAL</b>	<b>4642.00</b>		<b>417.78</b>		<b>417.78</b>			<b>835.56</b>

<b>Terms &amp; Condition :</b> 1 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct 2 Goods once sold will not be taken back on any account. 3 A cash discount will be applied if payment is made within 5 to 7 days.no cash discount available after this period. 4 Bill should be paid within 30 to 35 days. Interest @18% P.A. will be charge after due date. 5 All disputes will be subject to Muzaffarnagar jurisdictions only. 6 Bill should be paid within stipulated period. 7 E. & O.E.	<p><i>Certified that the particulars given above are true and correct</i></p> <p><b>For HANUMANT PAPER MILLS PRIVATE LIMITED</b></p> <p>Authorized Signator</p>
---	---



# HANUMANT PAPER MILLS PRIVATE LIMITED

Works : WORKS 8.5 KM JANSATH ROAD, MUZAFFARNAGAR - 251001  
 State : Uttar Pradesh, StateCode : 09, PAN : AAFCA0458E  
 EMAIL : Hanumantpaper18@gmail.com , PHONE NO : 9837233939  
 GSTIN NO : 09AAFCOA0458E1ZX , CSTIN NO : .



## Tax Invoice Against GST

### Duplicate For Transporter

<b>Details of Receiver (Billed To) / Place of Supply :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh) - 251001		Invoice No. : HPMPL/24-25/1856 Date : 17/Jan/2025 E-Way Bill No. : 461520702331 PIN (From - To) : 251001 - 251001 Transport Mode : By Road LR No. : 13818 Party Ord No./ Dt. : /
GSTIN No. : 09AABCR1065J1ZC State Code : 9 State : Uttar Pradesh	Contact No. : 012345678	Vehicle No. : PB13BT-7086 Driver Name : Transporter : PAL TRANSPORT CO. 09 Uttar Pradesh
<b>Shipped to Party :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh)-251001		
GSTIN No. : 09AABCR1065J1ZC State Code : 9	Contact No. : 012345678 State : Uttar Pradesh	
<b>Through :</b>		

IRN No. : 28366b43ba7896dccc90a11de3815b7bebe16a299bfc09057e2f40e52c2e3a3  
 6  
 Ack No. : 142516505240009  
 Ack Dt. : 17/Jan/2025

S. No	Description Of Goods	Item Description	HSN CODE	No Of Pkts	Weight	Unit	Rate	Amount (Rs.)
1	PROCESS PLASTIC WASTE (60-70%)		39159090	-	26347.000	KGS	0.20	5269.40
<b>Total</b>								<b>5269.40</b>



<b>Declaration :</b> I we hereby certify my/our Registration Certificate under the GST Act. 2017 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of the sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.		<b>Particulars</b>		<b>Amount</b>
<b>Bank Details :</b> Bank Name : STATE BANK OF INDIA A/c No. : 42009772986 IFSC Code : SBIN0061210		Gross Amount		5269.40
<b>Insurance Details :</b> Name : Policy No. :		Taxable GST		5269.40
		CGST		474.25
		SGST		474.25
		Round Off		0.10
		Net Amount		6218.00
		<b>Total..... ₹</b>		<b>6218.00</b>

**Total Invoice Value : Six Thousand Two Hundred Eighteen Rupees Only**

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
39159090	5269.40	9.00	474.25	9.00	474.25	0.00	0.00	948.50
<b>TOTAL</b>	<b>5269.40</b>		<b>474.25</b>		<b>474.25</b>			<b>948.50</b>

<b>Terms &amp; Condition :</b> 1 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2 Goods once sold will not be taken back on any account. 3 A cash discount will be applied if payment is made within 5 to 7 days, no cash discount available after this period. 4 Bill should be paid within 30 to 35 days. Interest @18% P.A. will be charge after due date. 5 All disputes will be subject to Muzaffarnagar jurisdictions only. 6 Bill should be paid within stipulated period. 7 E. & O.E.	<p>Certified that the particulars given above are true and correct          For HANUMANT PAPER MILLS PRIVATE LIMITED</p> <p style="text-align: right;"> Authorized Signatory</p>
---	--



# HANUMANT PAPER MILLS PRIVATE LIMITED

Works : WORKS 8.5 KM JANSATH ROAD, MUZAFFARNAGAR - 251001  
 State : Uttar Pradesh, StateCode : 09, PAN : AAFCA0458E  
 EMAIL : Hanumantpaper18@gmail.com , PHONE NO : 9837233939  
 GSTIN NO : 09AAFC0458E1ZX , CSTIN NO : .



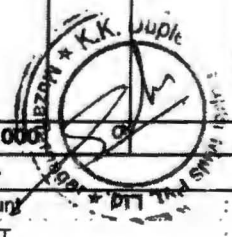
## Tax Invoice Against GST

Duplicate For Transporter

<b>Details of Receiver (Billed To) / Place of Supply :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh) - 251001		Invoice No. : HPMPL/24-25/1949 Date : 29/Jan/2025 E-Way Bill No. : 401525048089 PIN (From - To) : 251001 - 251001 Transport Mode : By Road L.R No. : 5# Party Ord No./ Dt. : /
GSTIN No. : 09AABCR1065J1ZC State Code : 9 State : Uttar Pradesh	Contact No. : 012345678	Vehicle No. : UP12BT-7184 Driver Name : Transporter : DEV TRANSPORT COMPANY 09 Uttar Pradesh
<b>Shipped to Party :</b> M/S K.K.DUPLEX & PAPER MILLS (P) LTD. 8.5 KM JANSATH ROAD MUZAFFARNAGAR Muzaffarnagar (Uttar Pradesh)-251001		
GSTIN No. : 09AABCR1065J1ZC State Code : 9	Contact No. : 012345678 State : Uttar Pradesh	
<b>Through :</b>		

IRN No. : 1e13d19d9a0d5a61833cdc73010af825a38c9677af3b6a84e0d7b32e908dbaa 8	Ack No. : 142516579044114 Ack Dt. : 29/Jan/2025
--	--

S. No	Description Of Goods	Item Description	HSN CODE	No Of Pkcs	Weight	Unit	Rate	Amount (Rs.)
1	PROCESS PLASTIC WASTE (60-70%)		39159090	-	17367.000	KGS	0.20	3473.40
<b>Total</b>					<b>17367.000</b>			<b>3473.40</b>



<b>Declaration :</b> I we hereby certify my/our Registration Certificate under the GST Act. 2017 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of the sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.		<b>Particular</b>	<b>Amount</b>
<b>Bank Details :</b> Bank Name : STATE BANK OF INDIA A/c No. : 42009772986 IFSC Code : SBIN0061210		Gross Amount	3473.40
<b>Insurance Details :</b> Name : Policy No. :		Taxable GST	3473.40
		CGST	312.61
		SGST	312.61
		Round Off	0.3#
		Net Amount	4099.00
		<b>Total..... ₹</b>	<b>4099.00</b>

Total Invoice Value : Four Thousand Ninety-Nine Rupees Only

HSN CODE	TAXABLE AMT	CGST %	CGST AMT	SGST %	SGST AMT	IGST %	IGST AMT	TOTAL
39159090	3473.40	9.00	312.61	9.00	312.61	0.00	0.00	625.22
<b>TOTAL</b>	<b>3473.40</b>		<b>312.61</b>		<b>312.61</b>			<b>625.22</b>

- Terms & Condition :**
- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
  - Goods once sold will not be taken back on any account.
  - A cash discount will be applied if payment is made within 5 to 7 days. no cash discount available after this period.
  - Bill should be paid within 30 to 35 days. Interest @18% P.A. will be charge after due date.
  - All disputes will be subject to Muzaffarnagar jurisdictions only.
  - Bill should be paid within stipulated period.
  - E. & O.E.

Certified that the particulars given above are true and correct  
 For HANUMANT PAPER MILLS PRIVATE LIMITED  
  
 Authorized Signatory

1439  
ANNEXURE: R20/m

63



1440

ANNEXURE: R20/N

64



ANNEXURE: R20/0kolly

1441

(65)



1442

66



1443

67



1444

68



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 269 of 2024)

**IN THE MATTER OF:**

**Sanvvar..... Applicant**

**Versus**

**State of U.P. & Ors.**

**..... Respondents**

KNOW ALL to whom these present shall come that I, Akash Tyagi aged about 41 years S/o Sh. Dharmendra Tyagi working as Director with Hanumant Paper Mills Pvt. Ltd. having its Unit at: Village - Shernagar, 8.5<sup>th</sup> KM Stone, Jansath Road, Muzaffarnagar, Uttar Pradesh - 251 001 (the Respondent No.20 herein)do hereby appoint: -

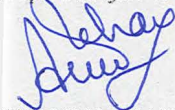
**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**  
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306  
**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

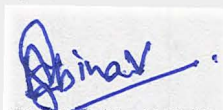
- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2025.

Accepted subject to the terms of the fees



**ANUBHAV ANAND ARON & ABHINAV ANAND**  
(D/1848/2003) (D/762/2007)  
(Advocates)



Hanumant Paper Mills Pvt. Ltd.



Director

Client



---

**Reply/Response - Respondent No.20 (O.A. No.269/2024) - NGT (PB), New Delhi**

70

1 message

---

**Abhinav Anand** <abhinav.legal@gmail.com>

Wed, Feb 19, 2025 at 3:15 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.com, mscb.cpcb@nic.in

Sir,

Kindly find attached herein the PDF copy of the Reply /Response filed by the Respondent No.20 i.e. Hanumant Paper Mills Pvt. Ltd. in O.A. No. 269 of 2024 titled as "Sanavvar Vs. State of U.P. & Ors." pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Regards,

Abhinav Anand  
(Advocate for Respondent No.21)

**Reply - R20 - NGT (O.A. No. 269 of 2024).pdf**

10409K